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'A' O.A. 207/89

| Serial No. of Order | Date of Order | Order with Signature |
|---------------------------|------------------|---|
| 16 | 6.2.90 | <p>Heard learned Counsel for both sides on merit along with O.A. 129/89. Hearing is concluded. Judgment is reserved.</p> <p>Member ✓ Member (J)</p> <p>Devaraj Vice-Chairman</p> |
| 17 | 9.2.90 | <p>Judgment is pronounced in open court vide separate sheets attached to the case records of O.A. 129 of 1989. This application is disposed of with the observations made in the common judgment. No costs.</p> <p>Devaraj Vice-Chairman</p> <p>Member (Judicial)</p> |